

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3

COMP.APPL(IBC)/274(CH)2019

IA(LB.C)/140(CH) 2023, IA(I.B.C)/280 (CH)2023

IA(LB.C)/1042 (CH)2023, IA(LB.C)/ 1043 (CH)2023

IA(I.B.C)/1044 (CH)2023, IA(I.B.C)/1045 (CH)2023

IA(I.B.C)/1047 (CH)2023, IA(I.B.C)/1048 (CH)2023

IA(I.B.C)/1049 (CH)2023, IA(I.B.C)/1050 (CH)2023

IA(I.B.C)/1051 (CH)2023, IA(I.B.C)/1128 (CH)2023

IA(I.B.C)/1572 (CH)2023, IA(I.B.C)/168 (CH)2024

IA(I.B.C)/521(CH) 2024, IA(I.B.C)/779(CH) 2024,

COCPNo.3/Chd/Hry/ 2023

In

CP(IB) No. 155/Chd/Hry/2018

(Admitted)

IN THE MATTER OF:

Hind Tradex Ltd.

... Petitioner

Versus

Lakshmi Precision Screws Ltd.

...Respondent

Under Section: 9 & 60(5), 12(2), 30, 31, 424 IBC 2016

Rule : 11 of NCLT, 2016

Order delivered on 08.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP

: Mr. Sawar Mahajan and Ms. Swati Saluja,
Advocate
Deepak Thukral, RP in person.

For the COC

: Mr. Rakesh Gupta, Advocate

**For the applicant in COCP
No.3/2023, 1128/2023,
1042/2023 and 1051/2023**

Mr. Swarnendu Chatterjee and Ms.
: Deepakshi Garg, Advocates

Priyanka

08.04.2024

For the SRA

: Mr. Pulkit Deora and Mr. K.V. Singhal,
Advocates

ORDER

**COMP.APPL(IBC)/274(CH)2019, IA(LB.C)/140(CH) 2023, IA(I.B.C)/280
(CH)2023, IA(LB.C)/1042 (CH)2023, IA(LB.C)/1043 (CH)2023,
IA(I.B.C)/1044 (CH)2023, IA(I.B.C)/1045 (CH)2023, IA(I.B.C)/1047
(CH)2023, IA(I.B.C)/1048 (CH)2023, IA(I.B.C)/1049 (CH)2023,
IA(I.B.C)/1050 (CH)2023, IA(I.B.C)/1051 (CH)2023, IA(I.B.C)/1128
(CH)2023, IA(I.B.C)/1572 (CH)2023, IA(I.B.C)/168 (CH)2024,
IA(I.B.C)/521(CH) 2024, IA(I.B.C)/779(CH) 2024 & COCP
No.3/Chd/Hry/2023**

Heard the submissions made by counsels present at the time of hearing of the matter. The counsel for the RP has prayed for hearing the exclusion and extension applications in priority to other applications. Counsel for the SRA as well as counsel for the Workmen for other Stakeholders have submitted, they have objections in this matter and prayed for hearing their objections also. Therefore, let the matter be posted before the Regular Bench on 22.04.2024.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)**